

1	2	3	4	5	6	7	8	9	10	11
Orissa	340.00	245.19	888.78	566.65	164.41		5.80	1.54	236.57	237.94
Punjab	122.91	38.36	14.22	1.22	107.65				335.85	334.37
Rajasthan	1052.91	674.24	54.10	7.91	230.70				357.73	358.58
Sikkim	4.81	3.56	71.35	93.98	2.16		0.88	0.51	7.92	7.92
Tamil Nadu	201.50	98.89	1557.02	1424.36	291.79		4.00	2.10	899.88	688.30
Tripura	17.95	15.06	167.33	155.10	14.80			0.04	31.23	30.69
Uttar Pradesh	1172.71	905.83	513.49	322.63	722.85				1166.37	1167.53
West Bengal	1195.45	886.94	583.50	417.51	356.90		20.50	2.50	779.87	779.22
Andaman & Nicobar	7.35	2.46	20.60	7.93	5.41		0.14	0.05	6.14	0.15
Chandigarh	17.58	7.27	2.94	2.22	4.11				21.54	18.73
Dadra & Nagar H.	1.90	1.23	4.80	2.89	0.73		0.32	0.34	3.21	3.14
Daman & Diu	1.50	0.80	4.38	3.56	0.49		0.52	0.46	3.00	2.89
Delhi	661.48	561.47	195.63	112.63	147.40		2.62	1.82	245.16	241.75
Lakshadweep	0.86	0.98	13.14	3.78	1.00		0.40	0.13	0.86	0.87
Pondicherry	4.67	0.28	20.34	7.35	5.27		2.00	1.32	15.30	14.41
Total	9895.28	7224.81	13512.97	10297.91	4515.77		145.36	58.28	9624.73	9569.27

* Lifting of levy sugar is assumed to be 100%.

Exemption From the Central Government Pension Scheme

*230. SHRI SUNIL KHAN : Will the Minister of LABOUR be pleased to state:

(a) whether some undertakings have asked for exemption from the Central Government Pension Scheme;

(b) if so, the reasons therefor and the decision of the Government thereto;

(c) whether any alternate scheme has been proposed and submitted by these undertakings;

(d) if so, the details thereof; and

(e) the reasons for not granting exemption to these undertakings?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Yes, Sir.

(b) to (e) In order to administer pension scheme by themselves M/s Indian Oil Corporation, M/s Indian Petro Chemical Corporation Ltd. and M/s Telco Ltd. have asked

for exemption and submitted to the Government alternate pension schemes providing, inter-alia, payment of pension on retirement, superannuation, death etc. As the provisions of the pension schemes formulated by the applicant establishments are not in accordance with the provisions of the Employees Pension Scheme, 1995, it has not been found possible to grant them exemption.

Crimes

*231. SHRI BASUDEB ACHARIA :

SHRI PRADEEP KUMAR YADAV :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of various crimes reported in the country during the last three years, year-wise;

(b) the growth rate of crimes in the country, State/UT-wise;

(c) whether socio-economic and psychological factors are responsible for these crimes; and

(d) the special steps taken by the Government to check such crimes in future?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Available information in regard to incidents of cognizable crimes under the Indian Penal Code reported during the years 1995, 1996 and 1997 is given in the enclosed statement. The crime rate (cases per lakh of population) at All India level during the said period was as follows:-

Year	Crime Rate
1995	185.1
1996	183.4
1997	181.3

(c) and (d) Various factors, including socio-economic and psychological, are responsible for crimes. "Public Order" and "Police" are State subjects as per the Constitution of India. As such, the registration, investigation and detection of crimes as well as the prevention of crimes are primarily the responsibility of the State Governments. However, the Central Government has been providing financial assistance to the State Governments for improving their policing infrastructure. The Central Government also shares intelligence with the State Governments and sends them advisories from time to time.

Statement

Incidents of Cognizable Crimes Reported Under I. P. C. During 1995, 1996 and 1997

		1995		1996		1997	
		Incidents	Rate	Incidents	Rate	Incidents	Rate
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	1,05,016	146.4	1,09,759	150.6	1,14,963	155.3
2.	Arunachal Pradesh	1,907	198.6	1,927	194.6	1,776	185.7
3.	Assam	36,494	148.3	36,490	145.3	36,562	142.8
4.	Bihar	1,15,598	121.8	1,17,017	120.8	1,17,401	118.8
5.	Goa	3,545	279.1	2,798	215.2	2,895	217.7
6.	Gujarat	1,23,514	276.9	1,17,821	259.6	1,17,823	255.2
7.	Haryana	33,823	187.2	33,516	181.9	31,981	170.2
8.	Himachal Pradesh	11,147	198.7	10,776	188.4	10,242	105.7
9.	Jammu & Kashmir	15,018	176.5	17,478	201.1	17,192	194.0
10.	Karnataka	1,20,334	250.4	1,14,475	234.9	1,14,863	232.5
11.	Kerala	87,262	282.3	86,141	275.0	92,523	291.0
12.	Madhya Pradesh	1,97,445	273.7	1,96,779	267.8	2,05,026	274.0
13.	Maharashtra	1,94,163	226.0	1,87,471	214.1	1,85,122	207.5
14.	Manipur	2,596	127.9	2,573	123.7	2,974	139.6
15.	Meghalaya	1,773	90.5	1,863	92.7	1,978	94.2
16.	Mizoram	2,396	303.3	2,241	276.7	2,120	252.4
17.	Nagaland	1,395	100.4	1,378	96.4	1,477	98.5
18.	Orissa	50,995	148.8	50,619	45.2	49,843	140.5
19.	Punjab	11,145	51.6	13,922	63.5	15,069	67.8
20.	Rajasthan	1,48,266	307.5	1,16,621	328.9	1,65,469	330.5

1	2	3	4	5	6	7	8
21.	Sikkim	633	134.7	710	147.9	623	124.6
22.	Tamil Nadu	1,26,761	217.5	1,31,497	223.5	1,41,867	238.9
23.	Tripura	3,731	122.3	3,630	116.3	3,444	108.0
24.	Uttar Pradesh	1,77,992	118.6	1,72,480	113.0	1,92,779	98.5
25.	West Bengal	69,413	94.7	69,118	92.9	65,481	86.7
Total (States)		16,42,362	181.9	16,44,100	179.1	16,51,593	176.9
26.	A & N Islands	464	144.6	376	110.6	477	136.3
27.	Chandigarh	2,032	260.5	2,048	252.8	2,181	259.6
28.	D & N Haveli	436	272.5	410	256.3	347	204.1
29.	Daman & Diu	283	257.3	258	234.5	267	222.5
30.	Delhi	47,686	434.7	59,871	527.0	60,883	517.7
31.	Lakshadweep	31	51.7	44	73.3	26	43.3
32.	Pondicherry	2,402	273.0	2,469	274.3	2,530	275.0
Total (UTs)		53,334	401.3	65,476	476.6	66,711	469.1
Total State/UTs		16,95,696	185.1	17,09,576	183.4	17,18,304	181.3

Hostels For SC Girls**Statement**

*232. SHRIMATI BHAVNA DEVRAJBHAI CHIKHALIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the total number of hostels for Scheduled Caste girls established so far in various States under the Central Scheme;

(b) the number of SC girls benefited from such hostels as on date State-wise;

(c) whether there had been complaints that SC girls hostels are not getting proper attention in many of these States; and

(d) the remedial measures proposed to be taken by the Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) The total number of Hostels sanctioned under the centrally Sponsored Scheme of Hostels for SC Girls and the number of beneficiaries covered by these hostels as on date is given in the enclosed statement.

(c) No, Sir.

(d) Does not arise.

Statement Showing State-wise Hostels and Beneficiaries Under the Centrally Sponsored Scheme of Hostels for SC Girls as on Date

S. No.	State/U.T.	No. of Hostels	No. of Beneficiaries
1	2	3	4
1	Andhra Pradesh	763	74775
2	Assam	88	460
3	Bihar	57	3970
4	Gujarat	100	3882
5	Haryana	7	49
6	Jammu & Kashmir	9	291
7	Karnataka	306	15347
8	Kerala	93	3633
9	Maharashtra	317	13528
10	Madhya Pradesh	454	18505
11	Manipur	7	201